

etc. from 1964-65 to 1967-68 year-wise; and

(c) the imports of each category of steel, petroleum, chemicals, and food-products during the above period?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK): (a) and (b). Sector-wise export and import statistics are not available as the trade statistics are maintained for the country as a whole.

(c) The details of imports are published in the Monthly Statistics of Foreign Trade of India, Volume II, copies of which are available in the Parliament Library.

**Misuse of Import Licences by
M/s. Birlas**

4196. SHRI JYOTIRMOY BASU: Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state:

(a) whether an import licence issued for importing certain goods is convertible for importing another one;

(b) if so, whether the same is a general rule or there are exceptions;

(c) whether Government have received complaints from responsible persons that several concerns under the control of Birla Group have purchased a lot of import licences given to the exporters of leather goods for importing materials required in the leather industry and these licences have been purchased by them in the market and in turn have sold, mutton tallow worth crores of rupees to the soap industry in India;

(d) whether Government conducted any investigation into this complaint; and

(e) if so, the findings thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE

AND SUPPLY (SHRI CHOWDHARY RAM SEWAK): (a) Yes, Sir. A flexibility has been provided to actual users in the utilisation of their import licences for raw materials, components and spares under paragraphs 84 and 85 of the Import Trade Control Hand Book of Rules and Procedure, 1969, to enable them to adjust their requirements of raw materials and components to suit their production needs. Quota licences issued to established importers for certain items can also be utilised for the import of other items as indicated in the Annexure to Section III of the Import Trade Control Policy Book (Volume-I) for April-1969—March, 1970, period.

(b) The provisions mentioned in (a) above are general rules.

(c) to (e). A complaint has been received alleging that some concerns of Birlas have purchased a lot of import licences given to the exporters of leather goods for importing materials required in the leather industry and they have in turn sold Mutton Tallow worth crores of rupees to the Soap Industry in India.

The import policy for registered exporters permits the exporters to nominate the manufacturers of the export products for a component or raw material thereof to receive the import licence in his (nominee's) name for the import of raw material covered by his (nominee's) A.U. Licence. Certain exporters of leather nominated soap manufacturers on the ground that soap was used in the leather industry as a processing material and the manufacturers so nominated asked for import licence for mutton tallow which is ordinarily permitted under the Actual Users Licences. It was learnt that many of the leather exporters had already made nominations in favour of Soap manufacturers who in turn, were demanding replenishment licences for mutton tallow on the basis of A.U. licences held by them. In some of

the cases, the Port licensing authorities might have issued licences to such nominee-manufacturers but this could not be treated as a sale of licence.

तम्बाकू के स्टॉक का जमा होना

4197. श्री गं० च० बीक्षित : क्या बंदेशिक व्यापार तथा पूर्ति मंत्री यह बताने की कृपा करेंगे कि :

(क) इस वर्ष मध्य प्रदेश में घटिया किस्म के तम्बाकू का कितना तथा कितने मूल्य का स्टॉक जमा हो गया है और उसके क्या कारण हैं;

(ख) क्या राज्य व्यापार निगम तम्बाकू के इस स्टॉक को अपने हाथ में लेगा और यदि हां तो कितना; और

(ग) पिछले तीन वर्षों में मध्य प्रदेश से कितना तथा कितने मूल्य का घटिया था बढ़िया किस्म का तम्बाकू का निर्यात किया गया और यह तम्बाकू किन देशों को निर्यात किया गया है ?

बंदेशिक व्यापार तथा पूर्ति मंत्रालय में उप-मंत्री (श्री चौधरी राम सेवक) : (क) इस वर्ष मध्य प्रदेश में घटिया किस्म के तम्बाकू के स्टॉक जमा हो जाने के सम्बन्ध में सरकार को कोई सूचना प्राप्त नहीं हुई है ।

(ख) जी नहीं ।

(ग) राज्यवार निर्यात आंकड़े नहीं रखे जाते हैं ।

मध्य प्रदेश में हथकरघा उद्योग का विकास

4198. श्री गं० च० बीक्षित : क्या व्यापार बंदेशिक व्यापार तथा पूर्ति मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1968 में मध्य प्रदेश में हथकरघा उद्योग के विकास पर कितनी राशि खर्च की गई थी;

(ख) वर्ष 1969 में इस उद्योग के विकास के लिये कितनी राशि नियत करने का विचार है;

(ग) इस उद्योग के विकास के लिये और अधिक सहायता देने के सम्बन्ध में मध्य प्रदेश सरकार के क्या प्रस्ताव हैं; और

(घ) क्या सरकार का विचार उन बुनकरों को सहायता देने का है जिनके परिवार पूरी तरह इस उद्योग पर आश्रित हैं ?

बंदेशिक व्यापार तथा पूर्ति मंत्रालय में उप-मंत्री (श्री चौधरी राम सेवक) : (क) वर्ष 1968-69 में 19.83 लाख रु० का व्यय किया गया ।

(ख) वर्ष 1969-70 में राज्य सरकार द्वारा 11.11 लाख रु० के आबंटन का विचार है ।

(ग) मध्य प्रदेश सरकार ने चौथी पंचवर्षीय योजना में हथकरघा उद्योग के विकास के लिये 88.75 लाख रु० की कुल राशि का प्रस्ताव किया है ।

(घ) उन बुनकरों को सहायता दी जाती है जो सहकारी समितियों के सदस्य ह ।

Allotment of Land to Landless Army Personnel in Madhya Pradesh

4199. SHRI G. C. DIXIT: Will the Minister of DEFENCE be pleased to state:

(a) the number of landless army personnel in Madhya Pradesh who have been allotted land during the last two years; and

(b) the number of applications for allotment of land still under consideration in Hoshangabad and East Nimad districts?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI M. R. KRISHNA): (a) and (b). The information has been called for from the State Government and will be laid on the Table of the House when received.